

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH  
NEW BOMBAY

O.A.No.729/88

Shri Promod Punjaji Garud  
and Others .... Applicant

Vs.

Union Of India  
and others .... Respondent

O.A.No.119/89

Shri Sagir Ulla Khan  
and others .... Applicant

Vs.

Union of India  
and Others .... Respondent

Appearances:

Mr. D.V.Gangal  
Advocate  
for both applicants

Mr. J.G.Savant  
Advocate for both respondents

JUDGEMENT

Dated: 31<sup>st</sup> July, 1990.

(PER P.S.Chaudhuri, Member(A))

These two applications under section 19 of the Administrative Tribunals Act, 1985 (for short, the Act) - viz. O.A.No.729/88 filed on 4.10.1988 and O.A. No.119/89 filed on 29.12.1988 - can be conveniently disposed of by a common judgement as the issues raised in the two applications are identical and hence we now proceed to do so.

2. The applicants in O.A.729/88 were working as TP Hamal/Luggage Porter/Monthly rated casual Labour/Water-man